

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 59 OF 2017
AND
IA NOS. 165, 166 & 331 of 2017

Dated: 1st May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Shri Subhash Ananda Tambe & Ors. ... Appellant(s)
Vs.
State of Maharashtra (Ministry of Power) & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Bina Madhavan
Mr. Vinayak G.Kulkarni
Mr. Prateek Dhir

Counsel for the Respondent(s) : Mr. M.Y.Deshmukh a/w
Mr. Chirke, Exe. Eng for MSETCL
Ms. Anjali Chandular
Mr. Hasan Murtaza
Mr. Sargar Rane for R-4
Mr. Buddy A.Ranganadhan for R-5/MERC

ORDER

Learned counsel for the appellant states that she will be filing affidavit of service during the course of the day. Learned counsel for the appellant seeks a week's time to file rejoinder. She may file the same on or before 08.05.2017 after serving copy on the other side.

List the matter on **09.05.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson